

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA No.119/90.

New Delhi, this the sixth day of June, 1994.

SHRI J.P. SHARMA, MEMBER(J). SHRI B.K. SINGH, MEMBER(A).

Inderjit, Ex. S.I. No.1101/D, son of late Shri Brahm Dass, r/o Quarter No.GH-45, Railway Colony, Bara More Sarai, Kodiya Pul, Delhi-6.

... Applicant

By advocate : Shri A.S.Grewal.

## **VERSUS**

- 1. Lt. Governor of Delhi, through Chief Secretary, Delhi Administration, Delhi.
- 2. Commissioner of Police Delhi,
  Delhi Police Headquarters, M.S.O. Building,
  I.P.Estate, New Delhi.
- 3. Additional Commissioner of Police (Operations),
  Delhi Police Headquarters, M.S.O. Building,
  I.P. Estate, New Delhi.
- 4. Deputy Commissioner of Police, North District,
  Near P.S. Civil Lines, Delhi. ...Respondents

By advocate: None.

S.I. Ram Phal present for the respondents.

## ORDER (ORAL)

## SHRI J.P. SHARMA:

The applicant, since died, filed this application aggrieved by the order of August, 1989 whereby he was retired prematurely under the provisions of FR 56(j). The appeal against the same was also rejected. He had prayed in this application for quashing of that order. S.I. Ram Phal appears for the respondents.

2. Shri A.S.Grewal for the applicant informs that the applicant has since died. The application, therefore, should abate. Legal representatives are not on record. Otherwise also, the legal representatives could have got the benefit of pension and

the deceased applicant had already completed 34 years of service which entitled him to the maximum grant of pension on the last pay drawn. The application, therefore, has abated with the redress of the applicant, and as such, is dismissed, leaving the parties to bear their own costs.

(B.K.SINGH MEMBER(A) (J.P.SHARMA)

MEMBER(J)

'KALRA'